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SLP(C)No. 7306 OF 2000  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
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ITEM No. 1A COURT No. 1 SECTION IIIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO. OF 2000@@  
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(Arising From SLP(C) No. 7306/2000)

Mohan Wahi ... Appellant

VERSUS

Commissioner Income Tax, Varanasi & Ors. ... Respondents

HEARD BY :

(Hon'ble The Chief Justice, Hon'ble Lahoti and Raju, JJ.)

Date : 30/03/2001 This Petition was called on for judgment today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Appellant (s) Mr. Ranbir Chandra, adv.  
Ms. Suruchi Aggarwal, adv.

For Respondent (s) Mr. Sushil Kr. Jain, adv.  
  
Mr. Rajesh Tyagi, adv.  
Ms. Sushma Suri, adv.  
  
Mr. Rajesh Kumar, adv.

UPON hearing counsel, the Court made the following  
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
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Leave granted.  
Hon'ble Mr. Justice R.C. Lahoti pronounced judgment of  
the Court. The appeal stands allowed in terms of the signed  
judgment. No order as to the costs. (Reportable)@@  
AAAAAAAAAA

.SP1  
  
(Ajay Kr. Jain) (Prem Prakash)  
Court Master Court Master

(Signed judgment is placed on the file)

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